

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA

UNSTARRED QUESTION NO. 1699
TO BE ANSWERED ON 13.12.2023

Rehabilitation of Displaced Family

1699. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of COAL be pleased to state:

- (a) the total land acquired by Coal India Limited and its subsidiary companies for different coal mining activities in Jharkhand particularly in Kathara, Dhori, Bokaro and Kargali areas of CCL;
- (b) the number of families displaced/affected by the coal mines in the aforementioned areas;
- (c) whether any of those displaced families have been compensated, rehabilitated and provided employment;
- (d) if so, the details thereof and if not, the reason therefor;
- (e) the criteria fixed by the Government to provide employment to displaced persons due to land acquisition;
- (f) the challenges faced by the Government while rehabilitating the displaced persons;
- (g) whether there are several pending cases regarding providing employment and proper rehabilitation of displaced persons in the said areas by Coal India and its subsidiaries; and
- (h) if so, the details thereof including corrective steps taken/being taken in this regard and if not, the reasons therefor?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a): The total land acquired by Coal India Limited (CIL) and its subsidiary companies for different coal mining activities in Kathara, Dhori and Bokaro & Kargali (B&K) Areas of CCL are as under:-

Kathara - 3765.7 Hectare
Dhori - 2966.71 Hectare
B&K - 6977.03 Hectare

(b): The number of families displaced/affected by the coal mines in the aforementioned areas are as under:-

Kathara - 83 Project Affected Families
Dhori - 110 Project Affected Families
B&K - 850 Project Affected Families

(c) to (e): Yes Sir. The displaced families have been/are being compensated, rehabilitated, and provided employment as per the applicable norms/provisions of prevailing guidelines, rules and Rehabilitation & Resettlement (R&R) policy of the company.

Subsidiaries of CIL are following R&R Policy of CIL along with some subsidiary wise modifications, considering the unique conditions and are providing direct employment to the land losers at the rate of one employment for every 02 acres of land either in descending order of land lost or under package deal concept, where small land owners are allowed to club their small portion of land to make 02 acres of land for one employment of their nominee.

Post notification of RFCTLARR (Removal of Difficulties) Order 2015, it has been decided that all the subsidiaries are to adhere to the provisions of First, Second and Third Schedule of RFCTLARR Act, 2013 for the land acquired under Coal Bearing Areas (Acquisition and Development) Act, 1957. Further, Subsidiary Companies Boards have been authorised to approve necessary modifications in the R&R Policy with reference to unique conditions prevailing at the concerned subsidiaries as the policy is not exhaustive. The land loser has the option for availing R&R benefits passed by the Collector of the State or CIL's R&R Policy 2012.

The details of compensation & other benefits and employment in respect of the said areas provided by CCL, are as under:-

Area	Total Compensation to Land losers in Rupees	Employment Since 1985
Kathara	7583764.58	147
Bokaro & Kargali	258121107.65	709
Dhori	5933442.02	158
Total	271638314.25	1014

(f): Following challenges are faced by subsidiaries of CIL while rehabilitating the displaced persons:-

- Most of the hutment settled on GM (gair mazrua) land which tenant does not have any valid documents claiming their land. These villagers are demanding house compensation as well as land compensation.
- Due to lack of proper records maintained by the concerned department of the Government of Jharkhand and delay in obtaining authentication of the acquired land.
- Building consensus among villagers regarding rehabilitation site finalisation.
- Employment claims by the affected persons beyond norms.

- Disputes within the family regarding claim of employment.
- Resistance of the host community for allowing the displaced people to settle at the R&R sites. Reluctance of villagers to relocate near the host community.
- Scarcity of suitable land for resettlement site.

(g): Providing jobs to displaced persons as per prevalent policy and norms is a continuous process. As the physical possession of land is taken and necessary compliance/documentation is completed, the jobs are provided. No such cases, where necessary documentation/compliance is completed, are pending.

The details of pending cases for providing employment to the displaced persons in the said areas of CCL, are as under:-

Area	Pending / under process employment Cases Project/Area
Bokaro & Kargali Area	1.Karo OCP - 06 Nos. 2. AKK OCP - 06 Nos.
Dhori Area	Dhori OCP - 04 Nos.
Kathara Area	NIL

(h): Steps taken by CCL to resolve/expedite the pending/under process cases are as under:-

- Shortfall documents related to employment proposals are being arranged with the help of applicants, State Govt. Authority and village representatives.
- CCL officials are providing required assistance to land losers to enable them to avail R&R benefits. Further there are various monitoring groups in place at project and Area level which has been constituted for planning implementation and monitoring and evaluation of the rehabilitation action plan at both Project and Area Levels. The said group also interact with the state authorities during the implementation of the Rehabilitation action plan. CCL on its part is in regular touch with the villagers concerned and negotiating with them for an amicable solution.
